

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 08.09.2022

Misc. Application No. 990 of 2022
And
Appeal No. 250 of 2019

Sahara India Commercial Corporation Limited ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Dhvani Asher, Advocate i/b Vis Legis Law Practice for the Appellants.

Mr. Mihir Mody, Advocate with Mr. Arnav Misra and Mr. Mayur Jaisingh, Advocates i/b. K. Ashar & Co. for Respondent SEBI.

WITH
Appeal No. 251 of 2019

Shri Subrata Roy Sahara & Ors. ...Appellants

Versus

Securities and Exchange Board of India ...Respondent

Ms. Dhvani Asher, Advocate i/b Vis Legis Law Practice for the Appellants.

Mr. Mihir Mody, Advocate with Mr. Arnav Misra and Mr. Mayur Jaisingh, Advocates i/b. K. Ashar & Co. for Respondent SEBI.

AND
Appeal No. 252 of 2019

Mr. I. Ahmad & Ors. ...Appellants

Versus

Securities and Exchange Board of India ...Respondent

Ms. Dhvani Asher, Advocate i/b Vis Legis Law Practice for the Appellants.

Mr. Mihir Mody, Advocate with Mr. Arnav Misra and Mr. Mayur Jaisingh, Advocates i/b. K. Ashar & Co. for Respondent SEBI.

ORDER:

1. List on October 11, 2022. In the meantime, reply may be filed by the respondent to the Misc. Application No. 990 of 2022.
2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice M.T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

08.09.2022
msb